

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 120**  
**(IB)-397(PB)/2018**

**IN THE MATTER OF:**

Bank of India

.... Applicant/petitioner

Vs.

Basic India Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 08.07.2019**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP  
For the Applicant

Ms. Medha Tandon, Adv. with Ms. Seema Jangid, CS  
Ms. Pratiksha Sharma, Mr. Ankit Acharya &  
Mr. Kunal Kanungo, Advs.

**ORDER**

**CA-713(PB)/2019**

Pleadings are complete.

List for arguments on 11.07.2019.

**CA-1155(PB)/2019**

Notice of the application.

Ld. Counsel for the RP accepts notice and undertakes to file reply within one week with a copy in advance to the counsel opposite.

List for arguments on 29.07.2019.

**CA-1216(PB)/2019**

Ld. Counsel for the non applicant undertakes to file reply within one week with a copy in advance to the counsel opposite.

List for arguments on 29.07.2019.



**CA-432(PB)/2019**

Ld. Counsel for the non applicant-respondent seeks permission to file additional affidavit since the rejoinder contains additional documents and the same needs to be dealt with. Let the additional affidavit be filed within one week with a copy in advance to the counsel opposite.

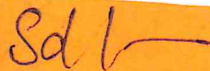
List for further consideration on 29.07.2019.

**CA-1233(PB)/2019**

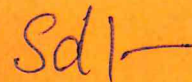
This is an application filed by the RP for liquidation. Ld. Counsel for the Ex-Management accepts notice. Let the copy be served to the Ld. Counsel for the Ex-Management and proposed resolution applicant-Compact Capital Ltd. during the course of the day.

Reply be filed within two weeks with a copy in advance to the counsel opposite.

List for arguments on 29.07.2019.



**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**